CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 374/MP/2026

Subject	:	Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of flue gas desulfurization (FGD) systems in category-C thermal power generating stations.
Petitioner	:	PSPCL
Respondent(s)	:	NTPC Limited
Date of hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Suparna Srivastava, Advocate, PSPCL Ms. Hitakshi Jain, Advocate, PSPCL Shri Venkatesh, Advocate, NTPC Shri Siddharth Nigotia, Advocate, NTPC Shri R. Jatin Katiyar, Advocate, NTPC

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that both parties had filed their written submissions on the issue of maintainability in compliance with the directions of the Commission vide the RoP of the hearing dated 8.10.2026. She mentioned that the matter was ready for arguments and requested it be scheduled for hearing accordingly. The learned counsel for the Respondent did not object to the request.

3. Accordingly, the Commission adjourned the hearing. The Petition shall be listed for hearing on **12.1.2027**.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)